

B.S.F., Border Roads Organisation and the State authorities.

The State Government has paid Rs. One lakh each to the next of kin of those who died and Rs. 20,000/- each to those who sustained injuries. An enquiry by a retired judge of the State High Court is being conducted.

[English]

Demands of Ex-Servicemen

429. PROF. ASHOK ANANDRAO DESHMUKH: Will the PRIME MINISTER be pleased to state:

(a) whether the High Level Empowered Committee constituted to review the difficulties faced by Armed Forces Pensioners and the Committee constituted to consider demands of ex-servicemen other than those relating to pensions have submitted their recommendations;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). The High Level Empowered Committee (HLEC) on improvement in the retirement benefits of pre-1986 Defence pensioners submitted its report in December, 1991. The HLEC recommended grant of One Time Increase (OTI) in pension of certain categories of pre-1986 Defence pensioners. The recommendations of the HLEC were accepted by the Government and necessary orders in implementation thereof were issued on 16.3.1992.

The Committee on remainder Problems of ex-Servicemen had been set up to examine demands of ex-Servicemen other than those relating to pensions. The report of the Committee has been received. The Committee recommended 22 demands and partly recommended 10 demands. Of these, 9 recommendations as shown in the *Statement-I* attached have been accepted and implemented. Four recommendations given in *Statement-II* attached have not been accepted. Ten recommendations concerning the State Governments or other Ministries/Departments have been referred to them for consideration and implementation. Nine recommendations are under consideration of the Ministry of Defence.

STATEMENT-I

Recommendations which have been Accepted and Implemented

1. PSUs to obtain contract security from DGR or State Ex-Servicemen Corporations: Department of Public Enterprises have issued instructions to all Ministries/Departments to engage security personnel in PSUs from Ex-Servicemen security agencies sponsored by DGR or State Ex-Servicemen Corporations.

2. Medical facilities to ex-Servicemen/dependents through Armed Forces Hospitals: Budget for Medical

facilities has been increased to cater for medicines for ex-Servicemen. Service HQrs have set up 24 MI Rooms and 10 Dental Centres at stations having large population of ex-Servicemen.

3. Duty-free import of therapeutic gadgets by disabled ex-Servicemen: Ministry of Finance have clarified that items required by disabled and other categories of physically handicapped are permitted to be imported duty free.

4. Financial assistance to ex-Servicemen/dependents for treatment of serious diseases: Managing Committee of Armed Forces Flag Day Fund have approved that 60% of the actual cost of treatment may be paid to ex-Servicemen/dependents.

5. Upward revision of monetary allowance of pre-Independence gallantry awards: Government orders have been issued on 30th March, 1994, revising monetary allowances as recommended by the Committee.

6. Priority for admission in Kendriya Vidyalayas for wards of ex-Servicemen: Kendriya Vidyalayas Sangthan has issued instructions for giving one time facility for admitting the children of ex-Servicemen, restricted to two children per ex-Servicemen, in Kendriya Vidyalayas at the place of resettlement if the class strength is below 45.

7. Maintenance of reservation for ex-Servicemen: The Department of Personnel & Training (DOP&T) have issued instructions on 1st December, 1994 clarifying that the percentage of reservation for ex-Servicemen will remain the same as at present.

8. Statutory backing etc. for implementation of reservations for ex-Servicemen: The method of effecting available reservation for ex-Servicemen has been examined by DOP & T. The DOP & T have decided that the percentage of reservation of ex-Servicemen should remain the same as at present. An ex-ex-Servicemen selected under the reservation provided for them should be placed in the appropriate category viz. SC/ST/OBC/General Category depending upon the category which he belongs. Instructions have been issued in this regard by DOP & T to all Ministries/Department.

9. Enhancement of monetary allowance attached to the post independence gallantry awards: Government orders have been issued on 31st January, 1995, revising monetary allowance as recommended by the Committee.

STATEMENT-II

Recommendations which have been Rejected

1. Increase in allocation of seats in Medical/Dental Colleges from Central Pool for admission of wards of Defence Personnel.

2. Extension of 100% Railway concession in the first class for the gallantry award winners.

3. Counting of military service for increment and promotion on re-employment in civil.

4. The Committee did not recommend grant of pension to World War II veterans. However, the Committee recommended that some financial assistance under the

ongoing welfare activities/schemes may be given to World War II veterans. The recommendation has been examined and not found feasible.

[*Translation*]

Sterilisation Cases

430. DR. P.R. GANGWAR: Will the PRIME MINISTER be pleased to state:

(a) the target fixed for carrying out Sterilisation operations from April, 1994 to March, 1995, State-wise;

(b) the target achieved upto February, 1995, State-wise; and

(c) whether the target is likely to be achieved by the end of March, 1995?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) and (b) Statement is attached showing expected levels of achievement State-wise and performance upto January, 1995 (latest available).

(c) Eighty per cent achievement is expected.

STATEMENT

| Sl. No. | State/UT | Expected Level of Achievement (ELA) 1994-95 | Achievement 1994-95 (Apr-Jan'95) |
|---|-------------------|---|----------------------------------|
| 1 | 2 | 3 | 4 |
| I. MAJOR STATES (Population 1 crore or more) | | | |
| 1. | Andhra Pradesh | 600000 | 445011 |
| 2. | Assam | 130000 | 7894 |
| 3. | Bihar | 600000 | 58420\$\$ |
| 4. | Gujarat | 280000 | 218579 |
| 5. | Haryana | 125000 | 78207 |
| 6. | Karnataka | 418000 | 310894 |
| 7. | Kerala | 115000 | 101553 |
| 8. | Madhya Pradesh | 400000 | 310354 |
| 9. | Maharashtra | 560000 | 445375 |
| 10. | Orissa | 200000 | 119938 |
| 11. | Punjab | 120000 | 86822 |
| 12. | Rajasthan | 250000 | 150726 |
| 13. | Tamil Nadu | 325000 | 257962 |
| 14. | Uttar Pradesh | 600000 | 280321 |
| 15. | West Bengal | 400000 | 246142 |
| II. SMALLER STATES/UTs. | | | |
| 1. | Himachal Pradesh | 44000 | 27327 |
| 2. | Jammu & Kashmir | 20000 | 4005\$\$ |
| 3. | Manipur | 3500 | 1237\$ |
| 4. | Meghalaya | 1000 | 568\$ |
| 5. | Nagaland | 2500 | 1417\$\$ |
| 6. | Sikkim | 1100 | 248££ |
| 7. | Tripura | 11200 | 9806 |
| 8. | A&N Islands | 2000 | 1416 |
| 9. | Arunachal Pradesh | 1500 | 1030 |
| 10. | Chandigarh | 2700 | 2435 |

| 1 | 2 | 3 | 4 |
|-------------|--------------|---------|---------|
| 11. | D & N Haveli | 600 | 456 |
| 12. | Delhi | 42840 | 30000 |
| 13. | Goa | 4300 | 3414 |
| 14. | Daman & Diu | 400 | 300 |
| 15. | Lakshadweep | 40 | 21* |
| 16. | Mizoram | 3500 | 2705 |
| 17. | Pondicherry | 6000 | 7360 |
| All India©© | | 5326380 | 3246347 |

* Provisional

\$ Achvt. upto Dec., 94

\$\$ Achvt. upto Nov., 94

££ Achvt. upto Oct., 94

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[*English*]

Industry Information Centre

431. SHRI HARISINH CHAVDA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to open Industry Information Centre for small scale industrialists at Ahmedabad in Gujarat;

(b) if so, the details thereof;

(c) whether the Government propose to open similar centre in other parts of the country also; and

(c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) There is no proposal to open a separate industry Information Centre for small scale industrialists at Ahmedabad in Gujarat.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Registrar of Companies

432. SHRI S.M. LALJAN BASHA: Will the PRIME MINISTER be pleased to state:

(a) the number of offices of Registrar of Companies in the State of Andhra Pradesh;

(b) whether the Government propose to open more offices of Registrar of companies in the State;

(c) if so, the details thereof, location-wise;

(d) whether any reforms have been initiated to enable Registrar of companies in various States to function efficiently particularly in Andhra Pradesh;

(e) if so, the details thereof; and

(f) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R.